

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1622  
ANSWERED ON:21.07.2014  
EMPLOYMENT OPPORTUNITIES  
Neta Shri Ashok Mahadeorao;Patil Shri A.T. (Nana)

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the employment opportunities created and employment given in the organised and unorganised sectors in the country particularly in Maharashtra during each of the last three years and the current year, State-wise;
- (b) whether the Government has categorised the urban and rural employment separately;
- (c) if so, the details thereof along with the percentage of unemployed persons in urban and rural areas, State and gender-wise; and
- (d) the steps being taken or likely to be taken by the Government for the safety and welfare of the labourers working in both organised and unorganised sectors ?

**Answer**

MINISTER OF STATE FOR STEEL, MINES AND LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) Estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey (NSS) Office, Ministry of Statistics & Programme Implementation. The overall employment (including Maharashtra) has increased from 45.91 crore in 2004-05 to 46.55 crore in 2009-10 and to 47.41 crore in 2011-12. The employment in the unorganised sector was around 82.7% while it was 17.3% for the organised sector.

Sector-wise details are as under:

(in crore persons)

Workforce by	2004-05	2009-10	2011-12
Major Sector			
Agriculture	26.83	24.74	23.18
& Allied			
Industry	8.35	10.00	11.50
Services	10.73	11.81	12.73
Total	45.91	46.55	47.41

As per Employment Exchanges Statistics the details of total employment (placements) and placements for Maharashtra for the year 2010, 2011 and 2012 are as under:

(Placements in Lakhs)

Year	Total Maharashtra	
2010	5.10	2.07
2011	4.72	1.66
2012	4.28	1.04

(b) & (c) The details of rural & urban employment and unemployment are as annex.

(d) There are various legislations to protect the interest of labourers. The salaries/ wages of employees covered under the Minimum Wages Act, 1948, Payment of Wages Act, 1936 and Equal Remuneration Act, 1976 in the companies are protected by the provisions of these Acts.

Equal Remuneration Act, 1973 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Factories Act, 1948 and The Occupational Safety and Health Act, 2006 also has provisions for safety of workers in the factories.

In order to ensure social security to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. A National Social Security Board is constituted at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganised workers.